## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 165/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Indowind Energy Ltd

V/s.

Suzlon Energy Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. A.R. Stoth John Representation operation of the Confirmation of the Confirma

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner. Learned Senior Counsel Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Mr. Arjun Sheth filed Vakatnama for Petitioner in the place of Mr. K. Ramasamy.

Proof of service of date of hearing on Respondent filed.

Respondent shall file objection on or before 29.11.2017

List the matter on 04.12.2017 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.